

## HIGH COURT OF DELHI: NEW DELHI

### INSTITUTION, DISPOSAL AND PENDENCY OF COMMERCIAL CASES DURING THE MONTH OF JUNE, 2022

1	2	3	4	5	6	7
<b>(A) COMMERCIAL APPELLATE DIVISION</b>	PENDENCY AS ON 01.06.22	INSTITUTION	DISPOSAL	PENDENCY AS ON 30.06.22	AVERAGE NO. OF DAYS IN DISPOSAL OF CASES	AVERAGE NO. OF HEARINGS IN DISPOSAL OF CASES
<b>CATEGORIES OF CASES</b>						
REGULAR FIRST APPEALS(OS)(COMM)	64	1	2	63	493	8
FIRST APPEALS FROM ORDERS(OS)(COMM)	442	14	8	448	115	4
EXECUTION FIRST APPEALS(OS)(COMM)	11	0	1	10	1	1
EFA (COMM)	1	0	0	1		
RFA (COMM)	38	2	0	40		
FAO (COMM)	134	5	2	137	4	2

<b>(B) COMMERCIAL DIVISION</b>	PENDENCY AS ON 01.06.22	INSTITUTION	DISPOSAL	PENDENCY AS ON 30.06.22	AVERAGE NO. OF DAYS IN DISPOSAL OF CASES	AVERAGE NO. OF HEARINGS IN DISPOSAL OF CASES
<b>CATEGORIES OF CASES</b>						
CIVIL SUITS (COMM)	2986	38	22	3002	564	14
ORIGINAL MISC. PET. (I) (COMM)	225	31	18	238	145	4
ORIGINAL MISC. PET. (T) (COMM)	72	3	3	72	44	2
ORIGINAL MISC. PET. (J) (COMM)	0	0	0	0		
ORIGINAL MISC. PET. (E) (COMM)	0	0	0	0		
ORIGINAL MISC. PET. (COMM)	1816	3	2	1817	1700	38
ORIGINAL MISC. PET. (ENF.) (COMM)	687	10	2	695	754	25
ORIGINAL MISC. PET. (EFA) (COMM)	37	1	0	38		
ARBITRATION APPEAL (COMM)	50	10	1	59	1	1
ORIGINAL MISC. PETITIONS (MISC.) (COMM)	29	12	9	32	1	1
COUNTER CLAIMS (COMM)	155	0	0	155		
CIVIL SUITS (COMM) (INFRA)	2	0	0	2		
CIVIL ORIGINAL (COMM-IPD-TM)	1028	13	7	1034	153	4
CIVIL ORIGINAL (COMM-IPD-CR)	30	5	0	35		
CIVIL APPEAL (COMM-IPD-GI)	1	0	0	1		
CIVIL APPEAL (COMM-IPD-PAT)	210	35	0	245		
CIVIL APPEAL (COMM-IPD-PV)	2	0	0	2		
CIVIL APPEAL (COMM-IPD-TM)	262	5	0	267		
CIVIL APPEAL (COMM-IPD-CR)	1	0	0	1		
CIVIL ORIGINAL (COMM-IPD-PAT)	13	6	0	19		
CIVIL ORIGINAL (COMM-IPD-PV)	0	0	0	0		
CIVIL ORIGINAL (COMM-IPD-GI)	0	0	0	0		

Note 1 - Column No.6 represents the average of the total number of days between the day immediately after the registration of the case and the date of its disposal

Note 2 - Column No. 7 represents the average of actual number of days on which the case was heard from the date of its first hearing till the date of pronouncement of order / judgment

Note 3 - All the Hon'ble Judges hearing commercial cases have cases of other jurisdictions as well on their Roster.